

GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs.
(Establishment Section) **Civil Secretariat,**
Srinagar/Jammu

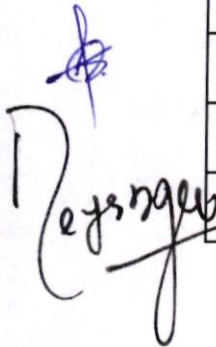
Subject: Appointment of Associate Law Officers in the J&K Legal (Subordinate) Service.

Reference: No. JKSSB-Scry/7/2025-03 (E-7680969) dated 22.01.2026 of J&K Services Selection Board.

Government Order No. **5630** -JK(LD) of 2026.
Dated. 28 -04-2026.

Pursuant to the recommendations of the J&K Services Selection Board, sanction is hereby accorded to the appointment of following candidates as Associate Law Officers in the Jammu and Kashmir Legal (Subordinate) Service against the posts under direct recruitment quota, UT Cadre, carrying Pay Level 6E (35900-113500) with immediate effect:-

S.No.	Name of the Candidate S/ Shri	Parentage	Address	Selection Category	Merit
1	Shaista Shafiq	Shafiq Ahmad Wani	Near Sub-District Hospital, Sogam, Lolab, Kupwara-193223	OM	101.32
2	Anmol Mahajan	Pawan Kumar	260-Chand Nagar, Vinayak Bazar, Jammu-180016	OM	97.63
3	Tariq Assadullah Wani	Assadullah Wani	Akingam, Kokernag, Anantnag-192201	OM/RBA	96.63
4	Rehan Ali Wani	Sana Ullah Wani	H. No. 96, Tethar, Banihal, Ramban-182146	OM	96.26
5	Pritak Sharma	Suresh Sharma	Matta, Near Goori Shankar Mandir, Kishtwar-182204	OM	96.07
6	Sajad Ahmad Bhat	Gullam Hassan Bhat	H. No.83, New Colony, Zahid Bagh, Achan, Pulwama-192305	OM	96.01
7	Inshah Yasin	Mohd. Yasin Dar	Chinar Colony, Lane No. -02, Gulab Bagh, Naseem Bagh, Srinagar-190006	OM	95.69
8	Puneet Kumari	Ajeet Kumar	H. No. 57, Ward No. 05, Kathua-184101	SC	80.51
9	Sapana Sapolia	Chamupati Sapolia	H. No. 198, Old Rehari, Jammu-180005	SC	74.45
10	Sayed Aftab Hussain Shah	Sayed Taswar Hussain Shah	ARI, Mendhar Poonch-185111	ALC/IB	66.21
11	Zahoor Ahmad Shah	Bashir Ahmad Shah	Rangar, Chadoora, Budgam-191113	RBA	95.07
12	Adil Ahmad Wagay	Dil Mohd Wagay	H. No. 36, Gassirana Pahloo, Kulgam-192231	RBA	92.69



13	Shah Faisal	Shafqat Hussain	Near Jamia Masjid, Kote, Behrote, Thana Mandi, Rajouri-185212	PSP	86.07
14	Dinesh Jamwal	Ranbir Singh	Ward No. 02, Bagla Mohra, Rahya, Vijaypur, Samba-181143.	EWS	69.02

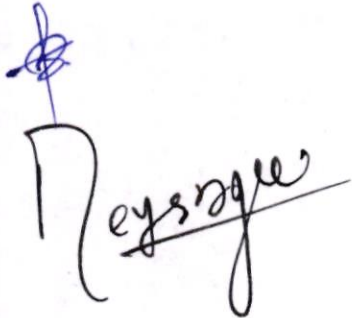
The appointees shall report in the Department of Law, Justice and Parliamentary Affairs, Civil Secretariat, Jammu/ Srinagar within a period of Twenty One (21) days from the date of issuance of this Order failing which they shall forego their right to appointment, and the same shall be deemed to have been cancelled ab-initio without any further notice.

The appointees shall be allowed to join only on the production of the following certificates (in original) to be verified subsequently:

1. Academic/ Qualification Certificates.
2. Matriculation/ Date of Birth Certificate.
3. Health Certificate from the concerned Chief Medical Officer of the District.
4. Experience Certificate issued by the concerned Principal District and Sessions Judge or Registrar General Hon'ble High Court.
5. Domicile Certificate issued by the Competent Authority.
6. Certificates from the District Industries Centre (DIC) and District Employment and Counseling Centre to the effect that if they have taken loan for self-employment from DIC/ Employment Department, to be ascertained from the District Industries Centre (DIC) and District Employment and Counseling Centre of the domicile District, they shall relinquish the proprietorship of unit/enterprise and also stakes, if any, in such self-employment unit/enterprise before joining the Government service. They shall be required to repay the entire loan liability in suitable EMIs to be worked out by the DDO concerned from his salary. DDO concerned shall obtain an affidavit from the concerned appointee regarding both relinquishment of proprietorship and stakes, if any, in such a self-employment unit/enterprise and recovery to be made and also personally monitor its recovery.
7. Valid relevant Category Certificate, if any, applicable.

The appointment of the above candidates shall further be subject to the following conditions:-

- a) The appointees shall furnish an Undertaking in the shape of an Affidavit duly attested by 1st Class Judicial Magistrate as per "**Annexure-A**" to this Order that if on verification their qualification certificates and other certificates have been found to be fake/ forged their appointment shall be deemed to be cancelled ab-initio and they have no criminal records and also do not face any criminal proceedings;
- b) The services of the appointees shall be governed by the Jammu and Kashmir Legal (Subordinate) Service Recruitment Rules, 2021;



- c) The salary of the appointees shall not be drawn and disbursed to them unless the satisfactory reports in respect of genuineness of Qualification/Date of Birth/Relevant Category Certificate/Domicile Certificate/ Experience Certificate is received from the concerned issuing Authorities/Agency;
- d) The appointees shall be on probation for a period of two years;
- e) The appointment of the candidates shall be governed by the "New Pension Scheme" as notified vide SRO 400 of 2009 dated 24-12-2009;
- f) The inter-se seniority of the appointees shall be determined as per the J&K Civil Services (Classification, Control and Appeal) Rules, 1956; and
- g) The appointment of the appointees shall be subject to outcome of the writ petition(s)/OA, if any, pending before Competent Court of law.

By Order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/ Secretary to Government

Dated. 28 -04-2026

No. LAW-Estt/16/2026-10

Copy to the:

1. Commissioner Secretary to Government, General Administration Department.
2. Director Archives, Archaeology and Museums, J&K.
3. Director Finance, Department of Law, Justice and Parliamentary Affairs.
4. Director Information, J&K with the request to kindly get this order published in two leading News Papers both at Srinagar and Jammu.
5. Director Litigation, Jammu/Kashmir.
6. Secretary, J&K Services Selection Board.
7. Private Secretary to Hon'ble Chief Minister, J&K for information of the Hon'ble Chief Minister.
8. Private Secretary to Commissioner/ Secretary to Government, Department of Law, Justice and PA for information of the Commissioner/ Secretary.
9. In-charge Website, Department of Law, Justice and Parliamentary Affairs.
10. Concerned selected candidates for information and compliance.
11. Government Order file
12. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

28.04.26

Annexure-A to Government Order No.5630 -JK(LD) of 2026 dated 28 -04-2026

Affidavit

I _____ S/o , D/o, Shri _____ R/o _____ Aadhar
No. _____ do hereby undertaking as under :

1. That, if on verification, my qualification/ Date of Birth / Reserved Category/Domicile Certificate/Experience Certificate from the concerned issuing authorities is found fake/ forged, my appointment as Associate Law Officer in the Department of Law, Justice and Parliamentary Affairs shall be deemed to have been cancelled ab-initio.
2. That, I have no criminal records and do not face any criminal proceedings in any Court of Law, if this is found to be incorrect, I shall be liable for removal from the provisional appointment as Associate Law Officer in the Department of Law, Justice and Parliamentary Affairs.
3. That, in case any statement as at (1) to (2) above is proved to be false, I shall be liable for disciplinary proceedings under law.

Deponent

Verification:

The averments mentioned herein above are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

Deponent.

